

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No.261/TT/2015

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for four assets under “Line Bays and Reactor provisions at POWERGRID Sub-stations associated with System Strengthening Common for Western Region and Northern Region” in Western Region
- Date of Hearing** : 23.6.2022
- Coram** : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : MB Power (Madhya Pradesh) Limited & 14 Ors.
- For Petitioner** : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
- For Respondent** : Shri Hemant Sahai, Advocate, MBPMPL
Shri Ankit Kumar, Advocate, MBPMPL
Ms. Harleen Kaur, Advocate, JTCL
Shri Balaji Sivan, Advocate, JTCL
Shri Sanampreet Singh, Advocate, Essar Power (Jharkhand) Ltd.
Ms. Smiti Tewari, Advocate, Essar Power (Jharkhand) Ltd.
Shri Anindya Khare, MPPMCL
Shri Molshree Bhatnagar, MBPMPL
Ms. Anisha Chopra, JTCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for JTCL submitted that the arguing counsel in the matter could not appear due to some personal reasons and sought adjournment in the matter. He submitted that JTCL would like to make submissions on certain legal developments that have taken place in the matter and would like to make submissions in the matter.
3. Learned counsel for MBPMPL opposed the adjournment.



4. The learned counsel for the PGCIL submitted that as the issue of sharing of transmission charges has to be decided, all the parties may be given an opportunity to present their case before the Commission. Therefore, the matter may be relisted.

5. After hearing the parties at some length, the Commission directed the Respondents including JTCL and MBPMPL to file their submissions, if any, with an advance copy to Petitioner by 10.7.2022 and the Petitioner may file rejoinder, if any, by 20.7.2022. The Commission further observed that the timeline be strictly adhered to and no extension of time shall be granted.

6. The matter shall be relisted for further hearing for which a separate notice shall be issued for the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

